

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-286/ND/2020**

**IN THE MATTER OF:
Rajnaikant Nabubhai Kapadi**

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 22.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Deepak Agarwal, Advocate.
For the Respondent/ Corporate-debtor :Mr. Shaurya Kuthiala, Proxy
Counsel.**

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. Ld. Counsel for the petitioner has submitted that he has filed a clarification regarding the mode method and manner of placing the invoices and also provided a copy to the corporate debtor. Ld. Counsel for the corporate debtor is present and submitted that he has filed the reply which is not subjected to objections. Ld. Counsel for the corporate debtor is directed to file a comprehensive reply in the matter within next 10 days and no further extension of time will be granted to the corporate debtor. Post the matter to **15th April, 2021.**


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Annu)